

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 173 of 2012

Dated : 5th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr. K. Gopal Choudary
Mr. Bhatnagar (Rep.)

Counsel for the Respondent (s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

We have heard the learned counsel for the parties.

The learned counsel for the parties have filed their respective Written Submissions. The learned counsel for the Appellant seeks some time to file the reply written note to the Written Submissions filed by the Respondent.

Post the matter for Reporting Compliance on **22.08.2013**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/pg